



HIGH COURT LEGAL SERVICES COMMITTEE
HIGH COURT OF CHHATTISGARH, BODRI AT BILASPUR
(Telephone No. : 07752241023 ; E-Mail ID : hclsc.cg@gov.in)



F. No. : /HCLSC-NLA/2024

Bilaspur, Date : -01-2024.

To,

Registrar General
Hon'ble High Court of Chhattisgarh
Bodri, Bilaspur

Subject : Regarding schedule for organizing National Lok Adalat during the year 2024.

As per guidelines issued by the National Legal Services Authority, New Delhi, National Lok Adalats will be held on 2nd Saturdays of March, May, September and December during the year 2024. Approved schedule of the National Lok Adalats to be held in the year 2024 is as under :

1st National Lok Adalat	09/03/2024
2nd National Lok Adalat	11/05/2024
3rd National Lok Adalat	14/09/2024
4th National Lok Adalat	14/12/2024

All type of Civil and Compoundable Criminal cases will be taken up for settlement in the aforesaid National Lok Adalat including following :

- i. Criminal Compoundable Offences;
- ii. NI Act cases under Section 138;
- iii. Money Recovery cases;
- iv. Motor Accident Claim cases;
- v. Labour dispute cases;
- vi. Disputes related to public Utility services such as Electricity & Water Bills cases etc. (excluding non-compoundable);
- vii. Matrimonial disputes (except divorce)/Family disputes;
- viii. Land Acquisition cases;
- ix. Service matters including pension cases;
- x. Revenue and other ancillary matter, pending before High Court, District Courts and state/district/taluka authorities;
- xi. IPR matters/Consumer matters/also other matters pending before any other quasi-judicial authority;
- xii. Other civil cases (rent, easmentary rights, injunction suits, specific performance suits etc.).

In the circumstances, High Court Legal Services Committee is contemplating to hold National Lok Adalat for the above-mentioned subject specified by NALSA for the matters pending in the High Court of Chhattisgarh.

During the year 2024 National Lok Adalats may be organized in any of the modes such as E/Virtual Lok Adalat, Physical mode (conventional way), keeping in view the local scenario including guidelines issued by Health Authorities time to time.

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Secretary
High Court Legal Services Committee
Bilaspur

Endtt. No. :) 73 /HCLSC-NLA/2024

Bilaspur, Date : 10/01/ 2024.

Copy forwarded to :-

1. The Personal Private Secretary to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur for information of his Lordship.

2. The Private Secretary to Hon'ble Mr. Justice Goutam Bhaduri, Judge, High Court of Chhattisgarh, Bilaspur & Executive Chairman, Chhattisgarh State Legal Services Authority, Bilaspur for information of his Lordship.
3. The Private Secretary to Hon'ble Mr. Justice Sanjay K. Agrawal, Judge, High Court of Chhattisgarh, Bilaspur & Chairman, High Court Legal Services Committee, Bilaspur for information of his Lordship.
4. The Private Secretary to Hon'ble Mr. Justice Sanjay S. Agrawal,, Judge, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
5. The Private Secretary to Hon'ble Mr. Justice Arvind Singh Chandel, Judge, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
6. The Private Secretary to Hon'ble Mr. Justice Parth Prateem Sahu, Judge, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
7. Private Secretary to Hon'ble Mrs. Justice Rajani Dubey, Judge, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
8. Private Secretary to Hon'ble Mr. Justice Narendra Kumar Vyas, Judge, High Court of Chhattisgarh, Bilaspur for information of her Ladyship.
9. Private Secretary to Hon'ble Mr. Justice Naresh Kumar Chandravanshi, Judge, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
10. Private Secretary to Hon'ble Mr. Justice Deepak Kumar Tiwari, Judge, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
11. Private Secretary to Hon'ble Mr. Justice Sachin Singh Rajput, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
12. Private Secretary to Hon'ble Mr. Justice Rakesh Mohan Pandey, Judge, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
13. Private Secretary to Hon'ble Mr. Justice Radhakishan Agrawal, Judge, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
14. Private Secretary to Hon'ble Mr. Justice Sanjay Kumar Jaiswal, Judge, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
15. Private Secretary to Hon'ble Mr. Justice Ravindra Kumar Agrawal, Judge, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
16. The Advocate General, Government of Chhattisgarh, Bilaspur for information.
17. The Chief Secretary, Government of Chhattisgarh, 4th Floor, Mantralaya, Mahanadi Bhawan Atal Nagar, New Raipur for information and necessary action.
18. The Assistant Solicitor General, Union of India, High Court Premises, Bilaspur for information.
19. The President, High Court Bar Association, Bilaspur for information.
20. The Registrar (Vigilance & I.&E./S & A Cell/Judicial/Comp.-cum-C.P.C.), High Court of Chhattisgarh, Bilaspur for information and necessary action.
21. The Additional Registrar (Judicial/D.E. & E./Administration), High Court of Chhattisgarh, Bilaspur for information and necessary action.
22. All the Officers In-charge/The Deputy Registrars/Assistant Registrars/Section Officers/In-charge (Civil/Criminal/Writ/Central Filing/Cause List Section/Protocol/Court Officer Section), High Court of Chhattisgarh, Bilaspur, for information and necessary action.
23. The Deputy Superintendent of Police, High Court Security, High Court of Chhattisgarh, Bilaspur, for information and necessary action.
24. The OIC-NIC, High Court of Chhattisgarh, Bilaspur for information and uploading the same on Internet.


 Secretary 0.01.24
 High Court Legal Services Committee
 Bilaspur